

In order to counter terror activities, there exists a close and effective coordination between intelligence and security agencies at the Centre and the States. The cyber space is being closely monitored to keep a watch on the activities of terrorist groups.

### **Crime against women**

†1980. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any decline has been recorded in the crime against women during last three years;

(b) the data in respect of State of Haryana in this regard; and

(c) whether any preventive step is being taken to reduce the crime against women especially in more unsafe States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As per information provided by National Crime Records Bureau (NCRB), State/UT-wise cases registered under crimes against women during 2014-2016 (including Haryana) is given in the Statement (See below).

(c) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

Ministry of Home Affairs has issued advisories on 04.09.2009, 20.4.2015 and 12.05.2015 on crime against women to all State Governments/UTs. These advisories specifically direct the States/UTs that cases should be thoroughly investigated and chargesheets against the accused persons should be filed within three months from the date of occurrence, without compromising on the quality of investigation. Speedy investigation should be conducted in heinous crimes like rape, murder etc. The medical examination of rape victims should be conducted without delay. Advisories have been issued asking States/UTs to increase the number of women in police force, compulsory registration of FIR, women police station, 24x7 women help desk. These advisories are available at [www.mha.nic.in](http://www.mha.nic.in).

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† Original notice of the question was received in Hindi.

***Statement****State/UT-wise cases registered under crimes against women during 2014-2016\**

Sl. No.	State/UT	2014	2015	2016*
1.	Andhra Pradesh	16558	15997	16853
2.	Arunachal Pradesh	352	384	428
3.	Assam	19472	24664	23190
4.	Bihar	15675	14208	13619
5.	Chhattisgarh	6298	5769	5946
6.	Goa	502	391	370
7.	Gujarat	10845	7770	8524
8.	Haryana	9276	9674	10846
9.	Himachal Pradesh	1525	1291	1290
10.	Jammu and Kashmir	3322	3364	2854
11.	Jharkhand	6103	6596	5802
12.	Karnataka	13993	12786	14250
13.	Kerala	11394	9723	11167
14.	Madhya Pradesh	28769	24212	26652
15.	Maharashtra	26813	31175	31308
16.	Manipur	337	266	278
17.	Meghalaya	399	352	406
18.	Mizoram	258	158	284
19.	Nagaland	68	91	129
20.	Odisha	14720	17199	19776
21.	Punjab	5448	5312	5587
22.	Rajasthan	31243	28220	27720
23.	Sikkim	111	53	229
24.	Tamil Nadu	6331	5904	6005
25.	Telangana	14166	15401	16533
26.	Tripura	1617	1281	1012
27.	Uttar Pradesh	38551	35640	48757

Sl. No.	State/UT	2014	2015	2016*
28.	Uttarakhand	1401	1456	1784
29.	West Bengal	39312	34374	34205
	TOTAL STATE(S)	324859	313711	335804
30.	Andaman and Nicobar Islands	115	136	155
31.	Chandigarh	433	470	409
32.	Dadra and Nagar Haveli	21	25	38
33.	Daman and Diu	15	29	51
34.	Delhi UT	15302	17189	15336
35.	Lakshadweep	4	9	13
36.	Puducherry	77	80	142
	TOTAL UT(S)	15967	17938	16144
	TOTAL (ALL INDIA)	340826	331649	351948

Note: \* Data is provisional.

Crime-heads under crimes against women have been revised in the year 2017, in addition of rape, attempt to commit rape, kidnapping and abduction of women, dowry deaths, assault on women with intent to outrage her modesty, insult to the modesty of women, cruelty by husband or his relatives, importation of girls from foreign country, abetment of suicides of women, Dowry Prohibition Act, 1961, Indecent Representation of Women (Prohibition) Act, 1986, Commission of Sati Prevention Act, 1987, Protection of Women from Domestic Violence Act, 2005, Immoral Traffic (Prevention) Act, crime heads of the Protection of Children from Sexual Offences Act, 2012, acid attack on women, attempt to acid attack on women, foeticide, procurement of minor girls, buying of minors for prostitution, selling of minors for prostitution, human trafficking of women (Section 370 and 370A IPC), deaths caused by act done with intent to cause miscarriage and causing miscarriage without women's consent have also been added.

Source: Crime in India.

### Traffic jam in Okhla, Delhi

†1981. SHRI PARVEZ HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that traffic jams continues throughout the day near Holy Family Hospital in Okhla and Abul Fazal Enclave, Kalindi Kunj ahead of Jamia Millia Islamia University, the details thereof;

(b) the arrangements made by Delhi Police to check the problems being faced by public daily due to the traffic jams in the above areas, the details thereof; and

(c) whether detailed instructions have been issued to Delhi Traffic Police and Delhi Police for the systematic running of traffic in the above area so that public

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